

(14)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/IA/MP No..... 66/99.

A.K.Sherwani Versus V.O.G. Zor

Date of Order	Orders
18-7-2000	<p>Mr. P.P.Mathur, proxy counsel to Mr. Vinod Goyal, counsel for the applicant</p> <p>None present for the respondents</p> <p>By accepting the typographical mistake, we think it appropriate to order correction of our judgment dated 26.5.2000 in OA No.66/99. In fact, this matter pertains to Jaipur Bench, therefore, the cause title 'Jodhpur Bench : Jodhpur' may be deleted by substituting the words 'Jaipur Bench : Jaipur'. Likewise, in the 'CORAM' the name of 'Hon'ble Mr. Gopal Singh, Administrative Member' of Jodhpur Bench may be deleted by substituting the name of 'Hon'ble Mr. N.P.Nawani, Administrative Member' of Jaipur Bench. It is brought to our notice that this mistake occurred because the judgment was typed by the Private Secretary of the Jodhpur Bench. Accordingly, we direct the office to correct the judgment and issue certified copies of the judgment by suitably amending the cause title as mentioned above.</p> <p><i>Recon Bhuwan Singh</i> 23/7/2000 <i>ohs</i></p> <p>(N.P.NAWANI) Adm. Member</p> <p><i>BSR</i> (B.S.RAIKOTE) Vice Chairman</p> <p style="text-align: center;">(66/2000)</p>